

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**IA no. 214 of 2013 & IA no. 215 of 2013
in DFR no.1094 of 2013**

Dated : 12th July, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Ramgad Minerals & Mining Ltd. ...Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. Shridhar Prabhu

Counsel for the Respondent(s):

ORDER

(IA no. 214 of 2013 – for waiver of court fee)

We have heard the Learned Counsel for the Applicant/Appellant in IA No. 214 of 2013 for waiver of court fee. We do not find sufficient ground for allowing the Petition for waiver of Court fee. Hence, we dismiss the IA No. 214 of 2013.

In view of the disposal of the above Application, the Learned Counsel for the Applicant/Appellant undertakes to file Court fee in the first week of August, 2013. Accordingly, he is directed to submit compliance report on or before 05.08.2013 with regard to filing of court fee.

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(IA no. 215 of 2013 – for condonation of delay)

Issue notice to all the Respondents returnable on 26.08.2013.
Registry is also directed to issue notice. Dasti service is permitted.

Post the matter for hearing the Application to condone the delay on
26.08.2013 at Chennai Circuit Bench.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson